

 Government of Jammu and Kashmir
 Department of Law, Justice and Parliamentary Affairs
 (Judicial Administration Section) Civil Secretariat
 Jammu-Srinagar.

Notification
 Jammu, the 1st of January, 2018

SRO 01 — In exercise of the powers conferred by section 9 of the Code of Criminal Procedure, Samvat 1989, the Government hereby establishes four Fast Track Courts as created vide Government Order No. 5364-LD(A) of 2017 dated 25-10-2017 and notifies the headquarter and jurisdiction of these Courts as shown against each:-

S.No.	Name of the Fast Track Court	Headquarter	Jurisdiction of the Court
1.	Court of Additional District and Sessions, Judge, Budgam	Budgam	District Budgam
2.	Court of Additional District and Sessions, Judge, Kupwara	Kupwara	District Kupwara
3.	Court of Additional District and Sessions, Judge, Doda	Doda	District Doda (Judicial District Bhadrawah)
4.	Court of Additional District and Sessions, Judge, Jammu	Jammu	District Jammu

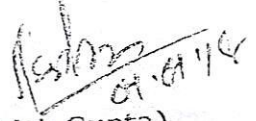
By order of the Government of Jammu and Kashmir.

Sd/-
 (Abdul Majid Bhat)
 Secretary to Government,
 Dated: 01-01-2018.

NO: LD(A) 2013/1

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Principal Secretary to Government, Finance Department.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, J&K High Court, Jammu.
6. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Jammu.
7. Director, Archives, J&K, Jammu.
8. General Manager, Ranbir Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
9. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
10. Incharge Website, Department of L, J&PA.
11. SRO section, Department of L&PA (w. 7. s. c).
12. Concerned file.


 (Ashish Gupta)
 Deputy Legal Remembrancer

01.01.18